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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 538/2020

KARAN

..... Appellant

Represented by: Mr. Kanhaiya Singhal, Ms. Priyal
Garg, Advs.

versus

STATE NCT OF DELHI

..... Respondent

Represented by: Mr. Mukesh Kumar, APP for State
with Insp. Karmveer Singh, PS
Nand Nagri.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

HON'BLE MR. JUSTICE ANISH DAYAL

ORDER

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09.11.2022

CRL.M.B. 1217/2022

1. A status report has been filed as per which letters and e-mails have been exchanged with the Director, School of Social Work, IGNOU and the jail authorities to devise a programme so that students of IGNOU, Bachelor of Social Work course, can undergo field work/ practical training within the jail premises itself. The programme is to be devised with the help of Prison authorities/ Welfare Officer in consultation with Regional Officer Delhi-3 to complete the field work/ practical training. Status report handed-over in Court be e-filed before this Court.

2. The Director General (Prisons) is requested to oversee that an appropriate programme is devised so as to fulfil the requirements of field work/ practical training to be undergone in the jail premises itself, so that students in the jail who wish to pursue the Bachelor of Social Work course can undergo the training at jail itself.

3. Director General (Prisons) is also requested to start the said programme as expeditiously as possible so that the students who are pursuing Bachelor of Social Work through IGNOU and while in custody can complete their courses.
4. A report in this regard will be submitted by the Director General (Prisons) before the next date.
5. List on 28th November, 2022.
6. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

ANISH DAYAL, J.

NOVEMBER 9, 2022
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